

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Condonation of Delay Application No. 50022 of 2020
IN

Service Tax Appeal No. 50054 of 2020

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-134-19-20 dated 31.07.2019 passed by the Commissioner (Appeals), CGST, Customs & Central Excise, 48, Administrative Area, Area Hills, Hoshangabad Road, Bhopal, M.P.-462011)

M/s Security Paper Mill, Hoshangabad

..... Appellant

VERSUS

**Commissioner (Appeals) CGST, Customs &
Central Excise-Bhopal**

..... Respondent

APPEARANCE:

Shri Vivek Gupta, Advocate for the Appellant
Shri Rajeev Kapoor and Shri P.K. Sinha, Authorized Representative of the
Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51156/2022

DATE OF HEARING/DECISION: December 05, 2022

JUSTICE DILIP GUPTA

Shri Vivek Gupta, learned counsel for the appellant states that a certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn. The delay condonation application, also, stands disposed.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)